

Telephone Facilities at Kumher and other Areas of Bharatpur District (Rajasthan).

*437. SHRI SOMJIBHAI DAMOR : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether a representation regarding providing Telephone facility at Kumher and other areas of Bharatpur District of Rajasthan was received in his Ministry during 1983;

(b) if so, the details of the action taken so far; and

(c) howmuch time it will take for extension of telephone facility in these areas ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI V. N. GADGIL) : (a) Yes, Sir.

(b) The representation is for the restoration of a Trunk Automatic Exchange circuit at Kumher and provision of direct trunk circuits from Kumher to Agra, Jaipur and Delhi. In addition, request has been made for the provision of public telephones at six villages.

Due to an inadvertant technical fault, Kumher telephone operator was getting access to Trunk Automatic exchange at Jaipur and thereby getting access to all the stations connected to Jaipur Trunk Automatic Exchange. This mistake has been rectified to avoid misuse of the trunk network. The facility is not justified for Kumher for network hierarchical discipline which is served by a small manual exchange. Direct trunk circuits from Kumher to Agra, Jaipur and Delhi are not justified as the trunk traffic is very low at present. Out of the six villages, only three viz. Astawan, Paprera and Sinsini qualify for the provision of public telephone/combined office. This facility will be progressively provided during the Seventh Plan period. In respect of remaining three villages viz. Awar, Pagor and Agru, the case is under examination.

(c) The telephone facility in the three identified villages viz. Astawan, Paprera and Sinsini is likely to be provided during the 7th Five Year Plan period (1985-90).

Shifting of the Nagpur Office of C.I.L. to Madhya Pradesh

*439. SHRI MADHAVRAO SCINDIA : Will the Minister of ENERGY be pleased to state :

(a) whether Government have received requests to shift the Nagpur office of Coal India Ltd. to Madhya Pradesh;

(b) if so, whether Government propose to take steps to implement it; and

(c) if not, the reasons therefor ?

THE MINISTER OF ENERGY (SHRI P. SHIV SHANKAR) : (a) to (c) In the past requests had been received for shifting of the headquarters of Western Coalfields Limited from Nagpur to Bilaspur/Chindwara/Jabalpur in Madhya Pradesh. The matter was considered by the Government and it was decided to retain the headquarters of the Company at Nagpur in view of the fact that geographically Nagpur is so situated that it is well connected to the Company's coalfields widely spread over Madhya Pradesh and Maharashtra and has direct and convenient linkages by road, rail and air with all parts of the country. It has well-developed telecommunication facilities which help in having close liaison with the Central Government, the State Governments of Madhya Pradesh and Maharashtra, Railways, Coal India Ltd. headquarters in Calcutta etc. Besides important offices like the regional headquarters of the Director General, Mines Safety, Railways, Geological Survey of India, Coal Survey Stations of CPRI and headquarters of the Mineral Exploration Corporation, Chief Controller of Explosives, Indian Bureau of Mines etc. are also located at Nagpur. It is thus mainly for administrative conveniences that the

headquarters of WCL has been preferred to be retained at Nagpur.

One of the two Divisions of the Company has its headquarters at Bilaspur in Madhya Pradesh headed by a full-time resident Director, the other Division being located at Nagpur. The Bilaspur Division covers the collieries in the coalfields of Korba, Sohagpur, Chirimiri, Baikunthapur, Jhagrakhand and Ib Valley.

A regional office of W.C.L. was, however, opened at Chindwara in M.P. in 1980 to deal with the development of coal as well as sales and marketing of coal in that region and for the benefit of backward people of that area.

**खाना बनाने की गैस के सिलेंडरों की
उपलब्धता**

*440. श्री सज्जन कुमार :

श्री कृष्ण चन्द्र पांडे : क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार ने खाना पकाने की गैस के सिलेंडरों का उत्पादन करने के लिए और लाइसेंस जारी न करने का निर्णय किया है;

(ख) यदि हां, तो क्या इसका कारण यह है कि सरकार के पास सिलेंडरों का एक बड़ा भण्डार जमा हो गया है; और

(ग) यदि नहीं, तो इसके कारण क्या हैं ?

ऊर्जा मंत्री (श्री पी० शिवशंकर) : (क) एल० पी० जी० सिलेंडरों के निर्माण के लिए लाइसेंस देने की आवश्यकता नहीं होती है। इसके लिए केवल तकनीकी विकास के महानिदेशक और राज्यों के उद्योग निदेशालयों के पास नाम रजिस्टर कराने की आवश्यकता होती है।

(ख) जी, नहीं।

(ग) आवश्यकताओं की तुलना में वास्तविक उत्पादन काफी कम है।

**Clearance of Power Projects Costing
Upto Rs. 5 Crores**

*441. SHRI M.V. CHANDRA-SHEKARA MURTHY :

SHRI B.V. DESAI : Will the Minister of ENERGY be pleased to state :

(a) whether power projects costing upto Rs. five crores will not require the Planning Commission's clearance now;

(b) whether it has also been decided that in the case of such projects the Central Electricity Authority will be the final clearing agency;

(c) if so, whether the decision has been taken to eliminate delays in the clearance of small projects which have to be scrutinised by CEA and the Planning Commission at present; and

(d) to what extent this will be helpful in implementation of the projects that have been delayed so far because of time taken in approval by the Planning Commission ?

THE MINISTER OF ENERGY (SHRI P. SHIV SHANKAR) : (a) to (d) The Electricity (Supply) Act, 1948, provides that every scheme estimated to involve a capital expenditure exceeding one crore of rupees shall be submitted to the Central Electricity Authority for its concurrence. Keeping in view cost escalation since this financial limit was laid down, a proposal has been formulated to enhance the limit from Rs. 1 crore to Rs. 5 crores to obviate the need to refer small schemes to the Authority. This will eliminate some procedural requirements and help early taking up of small projects. However, investment approval by the Planning Commission will continue to be required